

P-24039/77/2025-IPR -International Policy Section  
Government of India  
Ministry of Commerce & Industry  
Department for Promotion of Industry and Internal Trade  
IPR - International Policy Section

Vanijya Bhawan, New Delhi.

Dated: 21<sup>st</sup> August, 2025

**ORDER**

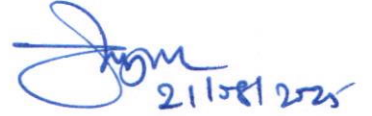
Sanction of the President is hereby conveyed for the deputation of **Mr. Mohit, Senior Examiner, Copyright Office** for participation in the one-week in person training in London, UK, from 1 to 5 September 2025 (excluding travel time and enforced half, if any).

2. The tour of the officer will commence from the date of departure from India and conclude on the date of arrival in India. The total period of absence from India shall not exceed the period indicated above, excluding journey time and enforced halts, if any.
3. The terms and conditions of the deputation are as under:
  - i. **Period of deputation:** The officer will be on deputation for 05 days (i.e. from 1 to 5 September 2025), excluding journey time and enforced halts, if any.
  - ii. **Pay:** During the period of deputation, the officer will draw his pay and allowances in the existing capacity. The expenditure on his pay and allowances will be debitable to the same budget head to which it is being debited at present. The pay and allowances will be drawn only in Indian currency. The officer will not be allowed to draw any part of the salary in foreign exchange.
  - iii. **Medical Assistance:** The officer will be entitled to medical assistance in accordance with the Orders issued by the Ministry of External Affairs and Ministry of Finance, as amended from time to time.
  - iv. **Passage etc.:** Travel by Air, Hotel accommodation and daily subsistence expenses etc. will be borne by the World Intellectual Property Organization (WIPO). No expenditure on account of TA/DA will be borne by DPIIT.
  - v. The officer will submit a report after completion of program.
4. Other Expenditure in respect of **Mr. Mohit, Senior Examiner, Copyright Office** such as local domestic transportation/Medical Expenses/Mobile Phone etc. will be debitable to the Head – 3475.00102.11.01.12 under Demand No. 11 of the Department for Promotion of Industry and Internal Trade for the year 2025-26.
5. All other aspects of deputation which are not covered under these terms and conditions will be regulated in accordance with the orders on the subject issued by the Ministry of



Finance, Department of Personnel & Training and Ministry of External Affairs etc. from time to time.

6. This is issued with the concurrence of SS&FA of the Department for Promotion of Industry and Internal Trade (DPIIT) vide Note No. 25 dated 15.07.2025 of File. No. P-24039/77/2025-IPR-International Policy Section (Comp No. 213781).



(Deepak Kumar)  
Deputy Director

To:

**The Pay & Accounts Officer (PAO),**  
DPIIT, Udhog Bhawan.

Copy to:

- i. The High commissioner of India, London, UK, hcoffice.london@mea.gov.in
- ii. Mr. Gaurav Kumar Thakur, Counsellor, PMI, Geneva
- iii. The Joint Secretary (MER), MEA, Jawaharlal Nehru Bhavan, New Delhi.
- iv. The Chief Controller of Accounts, DPIIT, Udhog Bhavan, New Delhi.
- v. Mr. Mohit, Senior Examiner, Copyright Office
- vi. PA to CGPDTM, O/o CGPDTM
- vii. Shri C.N. Shashidhar, Jt. Controller (IAD), O/o CGPDTM
- viii. Sr. PPS to SIIT/PPS to AS(HP)/PA to Dir.(KT)
- ix. Fin-II Section for uploading in FVMS/Protocol Section/ /Guard File
- x. IPR-Establishment, Vanijya Bhawan, New Delhi.